

HCRB/LCRA – 20/2022

GENERAL INSTRUCTIONS TO THE CANDIDATES

1. Candidates are advised to go through the High Court Notification No. HCRB 20/2022, dated 28th March 2024 carefully before submitting online application so as to avoid mistakes / rejection.
2. Candidates shall compulsorily provide their **Mobile Number and valid E-Mail ID** in the online application. This office is not responsible for non-receipt of SMS or E-mail. Further, no letter/correspondence with this office shall be entertained.
3. To avoid last minute rush, the candidates are advised to submit the online application well in advance. The website will accept the application round the clock till 11.59 p.m. of 17th April 2024.
4. The list of eligible candidates to viva-voce/Interview will be announced on the official website of High Court of Karnataka i.e., <https://karnatakajudiciary.kar.nic.in/recruitment.php> and no communication will be sent through Post.
5. For downloading the Call Letter, the candidate shall visit the said website. Communication with regard to calling for viva-voce/interview will also be intimated to the eligible candidates through SMS and Email.
6. The eligible candidates shall have to appear for viva-voce/interview at their own cost at the place and time decided and notified by the High Court of Karnataka.
7. Candidates shall produce the copy of Call letter along with all the Certificates relied upon while submitting online applications while appearing for viva-voce/Interview. (*SSLC/ X Standard, LL.B. Marks Card, Enrolment Certificate, etc.*).
8. Candidates shall upload latest passport size photograph with white back ground (having 5 cm of length X 3.5 cm of breadth

with max. size 50 kb) and signature on white paper in black ball point pen (having 2.5cm of length X 7.5 cm of breadth with max. size 25kb) in jpg format while submitting the Online application.

9. Applications submitted through any other mode other than online mode will not be considered.
10. No Application fee is prescribed.
11. While applying online application, the Candidates shall ensure that he/she fulfills the eligibility and other norms as mentioned above and that all the particulars furnished by him/her are correct in all respects. In case it is noticed at any stage of selection, that candidate does not fulfill the eligibility norms and/or that he/she has suppressed/twisted or truncated any materials facts, their candidature shall be cancelled. If any of these shortcomings are noticed even after selection, their selection shall liable to be terminated. Furnishing of wrong, incomplete and incorrect information would not only lead to disqualification but also liable for Criminal Prosecution.

Sd/-
(K.S. BHARATH KUMAR)
REGISTRAR GENERAL
HIGH COURT OF KARNATAKA,
BENGALURU - 560 001.